

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH

CP 57(ND)2014

CORAM:

PRESENT: SH. S. K. MOHAPATRA
HON'BLE MEMBER(T)

SMT. INA MALHOTRA
HON'BLE MEMBER (J)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW
DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON
13.12.2017**

**NAME OF THE COMPANY: Sh. Manmeet Singh Vs. M/s. Techcomp India
Pvt. Ltd. & Ors.**

SECTION OF THE COMPANIES ACT: 397/398

| S.NO. | NAME | DESIGNATION | REPRESENTATION | SIGNATURE |
|--------------|-------------|--------------------|-----------------------|------------------|
|--------------|-------------|--------------------|-----------------------|------------------|

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|--|------------------------|---|---|--|
| | For the Petitioner (s) | : | Mr. Satvinder Singh, Mr. Robin Bansal and Mr. Sumit Chauhan, Advocates | |
|--|------------------------|---|---|--|

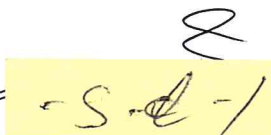
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| | For the Respondent (s) | : | Ms. Garima Goel, Advocate | |
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ORDER

Ld. Counsel for the Respondent submits that since the name of the company has been struck off from the Register of the ROC. It is legally impediment to file the counter affidavit.

Nothing further survives.

Be listed for arguments on 9th February, 2018.


(S. K. Mohapatra)
Member (T)


(Ina Malhotra)
Member (J)